

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.1910/97

New Delhi, this the 15th day of December, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S.P. Biswas, Member (A)

Mam Chand s/o Sh. Budhan,
r/o K-5, Market Shakurput,
Delhi.Applicant

(By Advocate: Shri S.K.Gupta)

Versus

Govt. of N.C.T. through
Commandant General,
Home Guards & Civil Defence,
CTI Complex, Raja Garden,
Delhi.Respondents

(By Advocate: Shri Jog Singh)

O R D E R (ORAL)

Dr. Jose P. Verghese, Vice-Chairman (J) -

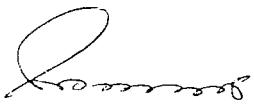
This OA has been filed on behalf of the petitioner, working in Home Guards, and whose services have been threatened to be terminated by an order dated 9.7.1997 stating that the petitioners are given notice for termination for the purpose of preserving the voluntary character of the organisation. The operation of the said order was stayed by an interim order, by this court, in view of the fact that the judgement in similar matters were reserved for pronouncement. In all the connected matters judgement has already been given on 12.12.1997 vide OA No. 1753/97 etc. in the matter of I.S. Tomar & Ors. vs. UOI & Ors.

In view of the final disposal of the said case it is clarified that the reliefs given to the petitioners therein shall also be applicable to the petitioners in this case as well wherever it is applicable.

(8)

After notice respondents have filed their reply and copy thereof has already been served on the petitioner. Since this matter is covered, we do not intend to detain the same further on Board and dispose of this case, applying ratio and directions in the above said case to the present case as well.

With this, this OA is dispose of with no order as to costs.


(S. P. Verghese)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

na